

(c) and (d) As per information, available 92 cases have been filed by 18th August, 1988 in the District Forum established in Bihar of which 39 complaints have been decided. Similarly, 83 cases have been filed in Delhi of which 8 have been decided. In National Commission, 167 complaints have been filed, so far. All

these complaints/applications have been acknowledged by the Commission, The subject matters of 160 complaints is below Rs. 1 lakh in value and these do not fall within the jurisdiction of National Commission. The remaining seven complaints have not been decided by National Commission.

Statement

The Central Government has notified the composition of National Commission consisting of following live Members: 1. Hon'ble Justice Shri V.B. Eradi
President

| | |
|------------------------|--------|
| 2. Smt. A. S. Vijaykar | Member |
| 1. Dr. A. K. Ghosh | Member |
| 1. Shri Y. Krisban | Member |
| 5. Dr. Rais Ahmed | Member |

As per information available, Government of Arunachal Pradesh Bihar, Mizoram, Rajasthan, Uttar Pradesh and Pondicherry have been notified the State Commission. Government of Andhra Pradesh, Arunachal Pradesh, Bihar, Mizoram, Rajasthan Uttar Pradesh, Andaman & Nicobar Islands, Daman & Diu, Delhi and Pondicherry have notified the District Forums. In addition, Government has accorded approval to the Government of Gujarat, Himachal Pradesh, Maharashtra, Goa Andaman & Nicobar Islands and Chandigarh for setting up of State Commission and to Government of Gujarat, Orissa, Chandigarh and Lakshadweep to set up District Forums.

वासमती चावल पर दोबारा लेवी लगाया जाना

1867. श्री ईश दत्त यादव : क्या ख. छ. और नागरिक प्रति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने 1988-89 के खरीफ विपणन मौसम से वासमती चावल पर तथा अन्य खाद्य उत्पादों पर दोबारा लेवी लगाने का निर्णय किया है ;

(ख) यदि हां, तो उसके क्या कारण हैं ;

(ग) इस दिशा में अभी तक सरकार द्वारा क्या कार्यवाही की गई है ; और

(घ) विशेषतः वासमती चावल पर दोबारा लेवी लगाये जाने के कारण अधिकतम वसूली करने की वास्तविकता लक्ष्य निर्धारित किया गया है तथा इस प्रकार प्राप्त बफर स्टॉक का राज्यवार स्तर क्या है तथा 31 दिसम्बर, 1988 तक होने वाली वसूली का अनुमान क्या है ;

खाद्य और नागरिक प्रति मंत्रालय के उपमंत्री (श्री डी० एल० बेंडा) : (क) में (ग) केन्द्रीय सरकार ने चावल उत्पादक राज्यों और संघ शासित प्रदेशों को सलाह दी है कि वे वासमती चावल पर पुनः लेवी लगा दें। इस उपाय से मिल-मालिकों और व्यापारियों द्वारा लेवी की चोरी करने पर रोक लगाने और चावल की वसूली में सुधार होने की आशा है। तथापि, निर्यात के प्रयोजन के वासमती चावल को लेवी से छूट दी गई है। मिल-मालिकों और व्यापारियों को यह वैकल्प भी दिया गया है कि वे वासमती पर किसी अन्य स्वीकार्य किस्म के चावल के रूप में लेवी दे सकते हैं।

(घ) धान की वसूली मूल्य समन्वय परिचालनों के अधीन और चावल की वसूली मिलमालिकों तथा व्यापारियों पर

सांविधिक लेवी लगा कर की जाती है। भारत सरकार द्वारा निर्धारित की गई विनिर्दिष्टियों के अनुरूप और समर्थन मूल्यों पर प्रत्येक केन्द्रों पर विक्री के लिए पैसा की गई सारी धान सरकारों वसुली एजेंसियों द्वारा खरीद ली जाती है। अतः धान अथवा चावल की वसुली करने के लिए कोई लक्ष्य निर्धारित नहीं किए गए हैं।

uncut of Know-how fees to Pepsico

1868. SHRI SURESH KALMADI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether it is a fact that a lumpsum amount of dollars 8,00,000 is to be paid know-how fees to Pepsico for the Panjab Agro project; and

(b) what specific know-how is being transferred and the amount payable for each of the know-how?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI JAGDISH TYTLER: (a) No, Sir.

(b) The lumpsum payment is for design, engineering and consultancy, etc.

Pepsico Technology for snack food and soft drinks

1869. SHRI T. R. BALU:

SHRI DIPEN GHOSH:

SHRI V. GOPALSAMY;

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether does Pepsico operate a research station to develop horticulture;

(b) what technology in the snack food and soft drink will Pepsico bring which not already in the country;

(c) the details of help being sought from Pepsico; and

(d) what does CSIR have to say about the technology Pepsico is bringing to our country?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI JAGDISH TYTLER):

(a) Pepsico's largest food division-Frito-Lay has set up in Mexico an agro-research and seed programme.

(b) and (c) Apart from improving the existing technology for the manufacture of snack food and soft drinks, collaboration with Pepsico envisages transfer of state-of-the-art technology for increasing yields, developing suitable varieties of fruits, vegetables and oil seeds, introduction of improved agronomic practices, introduction of new post-harvest technologies for better storage and distribution and technology and marketing.

(d) CSIR has stated that the Agro Research Centre should have proper safeguards through formal association and investment of Government representatives/nominees for the running of this Centre.

Loss to N.C.C.F. on import/export

1870. SHRI PUTTAPAGA RADHAKRISHNA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the actual National loss suffered by N.C.C.F. in import of Dry Dates, Chick peas, lentils and export of Wheat/Rice bran; and

(b) whether it is a fact that a Deputy Manager in N.C.C.F. is responsible for initiating proposals for almost all import/Export deals in N.C.C.F. continuously for the last about eight years; if so, the reason therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L. BATTHA): (a) The estimated losses in the import of dry dates and chickpeas on which transactions had taken place are Rs. 200 lakhs and Rs. 10.49 lakhs respectively. The notional losses relating to import of lentils and export of wheat/rice bran on which no transaction had taken place are Rs. 27.73 lakhs and Rs. 2 lakhs respectively.

(b) The proposals had been processed by the Deputy Manager who was working in Import/Export Division of NCCF for